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**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 84/2006

Date of order: 24.04.2008

**HON'BLE MR. JUSTICE A.K. YOG, JUDICIAL MEMBER.
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER.**

Vijay Singh Gehlot S/o Shri Chhota Lal Ji Gehlot, aged 55 years, resident of Plot No. 67, Imartiya Bera, Kanji Ki Badi, Paota 'C' Road, Jodhpur.

Official Address:

Electrical HSG C/o G.E. (Army) Central, MES No. 169214, Jodhpur.

...Applicant.

Shri R.S. Saluja, counsel for applicant.

VERSUS



1. Union of India through Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.

2. The Engineer-in-Chief Branch, Army Head Quarter, Kashmir House, Raja Ji Marge, DHQ (PO), New Delhi.

3. The Chief Engineer, Head Quarter, Southern Command, Pune 411001.

4. The Chief Engineer, Military Engineer Services Head Quarter, Chief Engineer, Jaipur Zone, Power House Road, Bani Park, Jaipur.

5. The Commander Works Engineer, C.W.E. Army, Jodhpur.

...Respondents.

Smt. K. Parveen, counsel for respondents.

ORDER
Per Mr. Justice A.K. Yog, Member (J)

Heard Shri R.S. Saluja, Advocate, learned counsel appearing on behalf of the applicant and Ms. K. Parveen,

(Signature)

Advocate, learned counsel appearing on behalf of the respondents and perused the pleadings and records of the respective parties.

Learned counsel for the parties agreed that let the applicant file a comprehensive representation raising his grievances (relating to subject matter of this O.A.) before the concerned competent authority of the Department namely Respondent No. 5 / The Commander Works Engineer, C.W.E. Army, Jodhpur who may decide the same considering in accordance with law.

In view of the above agreed statement of the learned counsel for the parties, we permit the applicant to file a comprehensive representation along with a certified copy of this order and complete copy of O.A. (with all annexures) within four weeks from today before said authority i.e. Respondent No. 5 and such representation being filed within the time stipulated above, the said authority shall pass a reasoned/speaking order on the basis of record before it and relevant statutory provisions exercising unfettered discretion within three months of receipt of said representation. Decision taken on the said representation shall be communicated to the applicant forthwith.

O.A. No. 84/2006 is finally disposed of subject to the above directions.

"No order as to costs".

R. R. Bhandari
[R. R. Bhandari]
Member (A)

A. K. Yog
[A. K. Yog]
Member (J)

H. B. D. 26/08
K. M. 26/08
K. M. 26/08

Part II and III destroyed
in my presence on 19/8/2014
under the supervision of
section officer () as per
order dated 19/8/2014

Section officer (Record)